

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).749/2025

[Arising out of impugned final judgment and order dated 25-11-2024 in CRLWP No.111/2024 passed by the High Court of Judicature at Bombay]

RUPAL DHIREN TALATI

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS.

Respondent(s)

[MEDIATION REPORT RECEIVED]

Date : 21-04-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. Shirish K. Deshpande, AOR
Ms. Rucha Pravin Mandlik, Adv.
Mr. Mohit Goutam, Adv.
Mr. Apoorv Sharma, Adv.
Mr. Rishi Didwania, Adv.

For Respondent(s) :Ms. Ira Mahajan, Adv.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR

Mr. Aabad Ponda, Sr. Adv.
Mr. Sandeep Sudhakar Deshmukh, AOR
Ms. Shrinidhi, Adv.
Mr. Nishant Sharma, Adv.
Mr. Ankur S. Savadikar, Adv.
Mr. Viraj M. Parakh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. It appears that respondent no.4 is successfully exerting his influence due to which the Regional Passport Authority, Mumbai has also declined to issue passport to the petitioner.
2. We will not make further observations except to direct that

the petitioner shall submit a fresh application for issuance of passport; respondent no.4 will support that application with affidavit and other requisite documents and the Regional Passport Authority, Mumbai, on receipt of that application, shall issue the passport within two weeks, failing which the Officer of the Regional Passport Authority, Mumbai shall remain present before this Court online to show-cause as to why appropriate action be not taken on account of the *prima facie* collusion with respondent no.4.

3. A compliance report, in this regard, be submitted before the next date of hearing.

4. Post the matter on 19.05.2025.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR